

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Advance Hearing Schedule for the month of August, 2017**

| Date, Day & Time   | S. No. | Petition No. | Petitioner | Subject in Brief   |
|--|--------|--------------|------------|--|
| 2.8.2017<br>Wednesday<br>At 10.00.A.M.<br>Suo-Moto                 | 1.     | 12/SM/2016   | Suo-Moto   | Non-compliance of the provisions of the CERC (Procedure Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and CERC (Power Market) Regulations, 2010.  |
| 3.8.2017<br>Thursday<br>At 10.30.A.M.<br>Transmission<br>Petitions | 1.     | 87/TT/22017  | MPPTCL     | Petition for determination of transmission tariff of 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP) Bhali (Chhattisgarh) line, deemed ISTS lines, for 2009-14 tariff period for inclusion in computation of PoC charges in accordance with the 2009 tariff Regulations and ( Sharing of the Inter-State Transmission charges and losses ) Regulations,2010  |
|  | 2.     | 88/TT/2017   | MPPTCL     | Petition for computation of Point of Connection transmission Charges for 400kV Seoni-Sarni S/C line and 400 kV Seoni-Bhilai (up to MP border) S/C lines  |
|  | 3.     | 26/TT/2017   | RRVPL      | Petition for determination of tariff for Rajasthan VidyutPrasaran Nigam (RVPN) owned lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity as per Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/SM/2012, for inclusion in the POC as per 2009 Tariff Regulations.  |
|  | 4.     | 135/TT/2017  | OPTCL      | Petition under Section 62(1) (c ) of the Electricity Act, 2003 for determination of Wheeling Charges in respect of Transmission System of OPTCL.   |
|  | 5.     | 116/TT/2017  | PGCIL      | Petition for determination of transmission tariff for Asset-I 400 kV Lucknow- Kanpur (new) D/C transmission line along with associated bays at both end under NRSS-XXXII in Northern Region.   |
|  | 6.     | 133/TT/2017  | PGCIL      | Petition for determination of transmission tariff from DOCO to 31.3.2019 for + /- 100 MVAR STATCOM at NP Kunta Pooling station under Transmission System for Ultra Mega Solar Park in Anandpur District, Andhra Pradesh- Part-A (Phase – I).   |
|  | 7.     | 70/TT/2017   | PGCIL      | Petition for determination of transmission tariff for 765 kV D/C Darlipalli TPS (NTPC)-Jharsugura (Sundararah) Pooling Station transmission line alongwith 02 Nos of 765 kV line Bays at Jharsugura (Sundergarh) PS under Transmission System Associated with Darlipalli TPS in Eastern Region.for 2014-19 tariff period   |
|  | 8.     | 13/TT/2017   | PGCIL      | Petition for determination of transmission tariff for COD to 31.3.2019 for Asset 1: Pole-I of the +800 kV, 3000 MW Champa Pooling Station and Kurukshetra HVDC terminals along with +800 kV Champa Pooling station-Kurukshetra HVDC transmission line Asset 2: 02 Nos. 400/220 kV, 500 MVA ICTs along with associated bays at 400/220 kV GIS substation at Kurukshetra and Asset 3: 8 nos. 220 kV Line Bays at 400/220 kV GIS substation at Kurukshetra under “WR- NR” HVDC Inter-connector for IPP Projects in Chhattisgarh in Northern Region and Western Region |
|  | 9.     | 59/TT/2017   | PGCIL      | Determination of transmission tariff for Solapur STPP-Solapur 400 kV D/C (Quad) 2nd Transmission Line alongwith associated bays at Solapur Sub-Station under “Transmission System associated with Solapur STPP (2x660 MW) Part-A” in Western Region for tariff block 2014-19 period.   |
|  | 10.    | 55/TT/2017   | PGCIL      | Determination of transmission tariff for Asset-I: Combined assets: a) one circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat transmission line as 400 kV S/C Roorkee-Dehradun line   |

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|  |     |            |       | from Dehradun end and partly as 400 kV S/C SaharanpurBagpat line from Bagpat end using part of one circuit of 400 kV D/C RoorkeeSaharanpur line (under NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end, b) 400/220 kV, 315 MVA ICT-I at Dehradun and associated bays with 1 no. 220 kV Line bay, c) 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV Line bay, and d) 80 MVAR Bus Reactor at Dehradun and associated bays and Asset-II: 4 nos. 220 kV bays at Dehradun Sub-station under NRSS-XVIII Scheme in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014   |
|  | 11. | 56/TT/2017 | PGCIL | Determination of transmission tariff of Asset-I:400 kV D/C (Quad) DehradunAbdullapur transmission line along with associated bays at Dehradun and Abdullapur Substation and Asset-II:400 kV D/C (Quad) Dulhasti-Kishenpur - single circuit strung along with associated bays at Kishenpur end under "Northern Region Strengthening Scheme-XXIV" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.  |
|  | 12. | 57/TT/2017 | PGCIL | Determination of transmission tariff from for Asset-I: 125 MVAR Bus Reactor at 400/220 kV Sonapat Sub-station extension, Asset-II: 125 MVAR Bus Reactor at 400/220 kV Jaipur (South) Sub-station extension, Asset-III: 125 MVAR Bus Reactor at 400/220 kV Bassi Sub-station extension, Asset-IV: 125 MVAR Bus Reactor at 400/220 kV Manesar Sub-station extension, Asset-V: 125 MVAR Bus Reactor at 400/220 kV Panchkula Sub-station extension, Asset-VI: 125 MVAR Bus Reactor at 400/220 kV Kaithal Sub-station extension, Asset-VII: 125 MVAR Bus Reactor at 400/220 kV Kanpur Sub-station extension under "Bus Reactor Scheme in Northern Region, Phase-II" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. |
|  | 13. | 69/TT/2017 | PGCIL | Determination of transmission tariff for 400 KV D/C Sikar-Jaipur line with associated bays under "System Strengthening in Northern Region for Sasan and Mundra UMPP" In Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014   |
|  | 14. | 39/TT/2017 | PGCIL | Determination of transmission tariff for (i) Wardha-Nizamabad 765 kV D/C line along with associated bays,(ii) Nizamabad-Dichpalli 400 kV D/C line along with associated bays, (iii) Establishment of 765/400 kV GIS at Nizamabad with 2x1500 MVA transformers, 1x240 MVAR Bus Reactor, 2x240 MVAR Switchable Line Reactors along with associated bays, (iv) Extension of 765/400 kV Wardha Sub-station with 2x240 MVAR Switchable Line Reactors along with associated bays and (v) Extension of Dichpalli 400 kV Sub-station of TSTRANSCO under "Wardha-Hyderabad 765 kV Link" in Southern Region for the 2014-19 tariff period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.                                |
|  | 15. | 60/TT/2017 | PGCIL | Determination of transmission tariff for Asset-I: 2 no. Line bays at Amritsar 400/220 kV Sub-station and Asset-II: 4 No. 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station under "Northern Region System Strengthening Scheme- XXXI-B" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and  |

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|   |     |                                |              | Conditions of Tariff) Regulations, 2014 .  |
|   | 16. | 71/TT/2017                     | PGCIL        | Determination of transmission tariff for 400 kV Salem Pooling Station (Dharmapuri) – Salem 400kV D/C Quad Line along with new 765/400kV Pooling Station at Salem(Dharmapuri)(initially charged at 400kV) and Bay Extensions at Salem 400/220kV existing Sub-station under Transmission System associated with Common System associated with Coastal Energen Private Limited andInd-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area – Part-B” in Southern Regionfor the 2014-19 tariff periodunder Regulation86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. |
| 8.8.2017<br>Tuesday<br>At 10.30.A.M.<br>Misc. Petitions<br>(Exclusively<br>MNRE related)                          | 1.  | 119/MP/2017                    | RSTEL        | Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date( On admission )   |
|   | 2.  | 304/MP/2013                    | GGEL         | Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs.  |
|   | 3.  | 312/MP/2013                    | RSTEL        | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.  |
|   | 4.  | 313/MP/2013                    | RSTEL        | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.  |
|   | 5.  | 327/MP/2013                    | DSPL         | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|   | 6.  | 14/MP/2014                     | KVK Energy   | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|   | 7.  | 16/MP/2014                     | MEIL         | Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.   |
|   | 8.  | 41/MP/2014                     | AREL         | Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|   | 9.  | 42/MP/2014                     | CIAL         | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|   | 10. | 189/MP/2016                    | JPL          | Petition for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.  |
| After the Board:<br>Coram:<br>ShriGireesh B. Pradhan,<br>Hon'ble C.P. Shri A.K. Singhal (M)<br>Dr. M.K. Iyer, (M) | 11. | 28/RP/2017                     | NTPC Limited | Petition for review of order dated 21.3.2017 in Petition No. 322/GT/2014. (On admission)   |
| 8.8.2017<br>Tuesday<br>At 3.00 P.M.<br>Public Hearing   |     | Public Hearing<br>At 3.00 P.M. |              | Public Hearing on Draft Central Electricity Regulatory Commission ( Terms and Conditions of Tariff (Second Amendment) Regulations, 2017.   |
| 10.8.2017<br>Thursday<br>At 10.30.A.M.<br>Misc.Petitions  | 1.  | 141/MP/2017                    | RBSSNDPL     | Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 14 and 15 of the CERC (Terms and Conditions) for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking credit of Renewable Energy Certificates for generation of energy between 21 March, 2016 and 8th November, 2016. (On admission)   |
|   | 2.  | 19/MP/2017                     | SJVNL        | Petition for revision of the Declared Capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre  |

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|   | 3.  | 24/MP/2014                            | APL      | Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of Section 115 JB of Income Tax Act, 1961. |
|   | 4.  | 97/MP/2017                            | APL      | Petition under Section 79 and 63 of the Electricity Act, 2003 and in the matter of implementation of the Hon'ble Supreme Court Judgment dated 11.4.2017 in Civil Appeal Nos. 5399-5400 of 2016 and batch matter (first listing for hearing pursuant to remand)   |
|   | 5.  | 105/MP/2017 along with I.A.No.30/2017 | GMRKEL   | Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 11.6 and 17 of the Power Purchase Agreement (PPAs) dated 7.8.2008 for recovery of unpaid dues towards fuel cost.   |
|   | 6.  | 305/MP/2015                           | AP&NR    | Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the Petitioner   |
|   | 7.  | 179/MP/2016                           | KSKMPCL  | Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the Power Purchase Agreement dated 27.11.2013 between the petitioner and the respondent.  |
|   | 8.  | 239/MP/2016                           | ACB (I)L | Petition Under section 79 (1) (b) and 79 (1) (f) to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in Law events  |
|   | 9.  | 126/MP/2016                           | BACL     | Petition under 79(1)(b) and 79 (1)(f) for compensation on account of change in law events  |
|   | 10. | 95/MP/2017 along with I.A.No.35/2017  | WECL     | Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.7.2016 between Petitioner and Solar Energy Corporation of India Limited.   |
|   | 11. | 99/MP/2017                            | PGCIL    | Petition under Section 79 (1) (f) read with Section 79 (1) (c) and (d) of the Electricity Act, 2003 in relation to dispute arising under the Transmission Service Agreement dated 20.12.2013   |
|   | 12. | 124/MP/2017 along with I.A.No.33/2017 | KPCL     | Petition under section 79(1)(f) read with section 79(1)(c) & (d), section 38, section 39, section 40 and section 60 of the Electricity Act, 2003 concerning the unjust, arbitrary and illegal terms imposed by Himachal Pradesh Power Transmission Corporation Limited and AllainDuhangan Hydro Power Limited for transmission of power by the Petitioner on inter-state transmission lines operated by them .   |
|   | 13. | 151/MP/2017                           | NRSSXXIX | Petition under Sections 17 (3) and 17 (4) of the Electricity Act,2003 for creation of security over the project assets of the Petitioner No.1.   |
| 10.8.2017<br>Thursday<br>After the Board<br>( Coram:<br>Chairperson,<br>Member (AKS)<br>and Member<br>(ASB) ) | 14. | 26/RP/2017 along with I.A. No.32/2017 | PGCIL    | Petition for Review of the order dated 24.02.2017 in petition No.85/TT/2015  |
| 16.8.2017<br>Wednesday<br>At 2.30.P.M.<br>Misc.<br>Petitions  | 1.  | 145/MP/2017                           | PGCIL    | Petition seeking directions for preventing under-utilization of bays for connectivity granted to Wind/Solar generation projects.(On maintainability)   |

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| 17.8.2017<br>Thursday<br>At 9.30.A.M.<br>Misc. Petitions   | 1. | 304/MP/2013 | GGEL       | Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs.  |
|  | 2. | 312/MP/2013 | RSTEL      | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.   |
|  | 3. | 313/MP/2013 | RSTEL      | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.   |
|  | 4. | 327/MP/2013 | DSPL       | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|  | 5. | 14/MP/2014  | KVK Energy | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|  | 6. | 16/MP/2014  | MEIL       | Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.   |
|  | 7. | 41/MP/2014  | AREL       | Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
|  | 8. | 42/MP/2014  | CIAL       | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.   |
| 18.8.2017<br>Friday<br>At 10.00 A.M.<br>Misc.<br>Petitions | 1. | 145/MP/2017 | PGCIL      | Petition seeking directions for preventing under-utilization of bays for connectivity granted to Wind/Solar generation projects.   |
|  | 2. | 174/MP/2017 | SPIL       | Petition under Section 79(1) (c) and Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 <i>(On admission)</i>  |
| 22.8.2017<br>Tuesday<br>At 10.30.A.M.<br>Misc. Petitions   | 1. | 142/MP/2017 | NHPTLPL    | Petition under Section 79(1) (c) and Section 79(1) (k) of the Electricity Act, 2003 read with Regulation 8 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 and Regulations 111 – 113 (Inherent Powers) and Regulation 115 (Power To Remove Difficulties) of the CERC (Conduct of Business) Regulations, 1999 with respect to applicability of Reliability Support Charges on the petitioner in terms of the Order dated 16.5.2016 of the Commission in Petition No. 9 / MP / 2016. <i>(On admission)</i> |
|  | 2. | 146/MP/2017 | PGCIL      | Petition for one time reimbursement of carrying cost for replacement of porcelain insulators with polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region <i>( On admission)</i>   |
|  | 3. | 126/MP/2017 | UHBVNL     | Petition for declaration and Direction as to the status of the 400kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL) <i>(On admission)</i> .  |
|  | 4. | 109/MP/2017 | PTCL       | Petition under Section 142 read with Section 79 (1) (f) and 79 (1) (c) of the Electricity Act, 2003 and Regulation 119 of the CERC (Conduct of Business) Regulations, 1999. <i>( On admission)</i> .   |
|  | 5. | 117/MP/2017 | DBPL       | Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business ) Regulations, 1999 inter alia seeking direction to the Respondent to pay the tariff considering 1.8.2015 to 31.3.2016 as the First Contract year in terms of Schedule 8 of the PPA. <i>(On admission)</i>   |
|  | 6. | 120/MP/2017 | IWPA       | Petition seeking Relaxation of the CERC (Terms and Conditions for recognition and issuance of renewable Energy Certificate for renewable Energy Generation ) Regulations, 2010 and   |

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|  |     |  |          | seeking directions against the Respondent, NLDC centre on the issue of Renewable Energy Certificate to Members of the Petitioner for FY-2016-17 and for future (On admission)  |
|  | 7.  | 154/TD/2017                            | JPFL     | Petition for grant of Inter-State trading license to Jindal Poly Films Limited.  |
|  | 8.  | 61/MP/2017                             | VPL      | Petition under Section 79 (1) (f) of the Electricity Act,2003 read with Regulations 18 of the CERC ( Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Regulations, 2009  |
|  | 9.  | 73/MP/2017                             | PGCIL    | Petition under Section 79 (1) (c) and 79 (1) (d) of the Electricity Act, 2003 read with the directions given in the order dated 16.2.2017 in Petition No. 24/RP/2015   |
|  | 10. | 68/MP/2017                             | DBPL     | Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.   |
|  | 11. | 66/MP/2017                             | NTPC     | Petition under Part 7 Regulation 4 of the CERC (Indian Electricity Grid Code) Regulations, 2010 (as amended) read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 in regard to provision 6.3 A of the Grid Code.   |
|  | 12. | 115/MP/2016                            | TANGEDCO | Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion ( 2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013. |
|  | 13. | 10/MP/2016 along with I.A. No.24/2016  | JPVL     | Petition seeking refund of late payment of surcharge illegally retained by the respondent No.1 under PPA dated 30.5.2011 along with interest and initiation of proceedings for revocation of the inter State trading License granted to GEL.   |
|  | 14. | 132/MP/2017                            | TPDDL    | Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 44 and 45 of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioner and NTPC Limited.  |
|  | 15. | 94/MP/2017 along with I.A. No.22/2017  | BALCO    | Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.03.2017, 24.03.2017, 06.04.2017 and e-mail dated 19.04.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices.   |
|  | 16. | 39/IA/2017 in Petition No. 112/MP/2015 | GMRKEL   | Application for directions required to be compensated for Change in Law events.  |
|  | 17. | 40/IA/2017 In Petition No. 8/MP/2014   | GMRWEL   | Application for directions required to be compensated for Change in Law events.  |
|  | 18. | 12/SM/2017                             | Suo-Moto | Operationalization of LTA of Long Term Transmission Customers (LTTCS) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010  |
|  | 19. | 189/MP/2016                            | JPL      | Petition for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.  |
| 28.8.2017<br>Monday<br>At 9.30.A.M.<br>Misc. Petitions | 1.  | 304/MP/2013                            | GGEL     | Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs.  |
|  | 2.  | 312/MP/2013                            | RSTEL    | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th  |

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|  |     |   |            | January, 2011 entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited.  |
|  | 3.  | 313/MP/2013<br>Along with<br>I.A.No.49/2017 | RSTEL      | Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited. (Interlocutory application on behalf of the petitioner for permission to urge additional grounds )   |
|  | 4.  | 327/MP/2013<br>along with<br>I.A.No.52/2017 | DSPL       | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)   |
|  | 5.  | 14/MP/2014<br>along with<br>I.A.No.53/2017  | KVK Energy | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)   |
|  | 6.  | 16/MP/2014                                  | MEIL       | Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.  |
|  | 7.  | 41/MP/2014<br>along with<br>I.A.No.48/2017  | AREL       | Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)   |
|  | 8.  | 42/MP/2014                                  | CIAL       | Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.  |
|  | 9.  | 189/MP/2016                                 | JPL        | Petition for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.   |
| 29.8.2017<br>Tuesday<br>At 10.30 A.M.<br>Misc. Petitions | 1.  | 153/MP/2017                                 | DVC        | Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation ( <i>On admission</i> )   |
|  | 2.  | 173/MP/2017                                 | INOX       | Petition under section 79(1)(f) of the Electricity Act 2003 and read with Regulations 33 A and B of the CERC (Grant of connectivity, Long term Access and Medium terms Open Access in inter-State transmission and related matters ) Regulations, 2009 and Regulation 111 of the CERC (Conduct of Business ) Regulations,1999( <i>On admission</i> ) .  |
|  | 3.  | 104/MP/2017                                 | APL        | Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreement (PPAs ) dated 7.8.2008 executed between Uttar Haryana BijliVitrans Nigam Limited /Dakshin Haryana BijliVitrans Nigam Limited and Adani Power Limited   |
|  | 4.  | 105/MP/2017<br>along with<br>I.A.No.42/2017 | GMRKEL     | Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 11.6 and 17 of the Power Purchase Agreement (PPAs) dated 7.8.2008 for recovery of unpaid dues towards fuel cost.  |
|  | 5.  | 32/MP/2017                                  | PGCIL      | Petition for non- payment of transmission charges by Himachal Sorang Power Private Limited (HSPPL) pertaining to their LTA of 100 MW power to Northern Region.  |
|  | 6.  | 248/MP/2016<br>along with<br>I.A.64/2016    | KTL        | Petition for setting-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).  |
|  | 7.. | 175/MP/2016                                 | SPL        | Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of Power through competitive bidding and article 13.2. (b) of the PPA dated 7.8.2007 executed between Sasan power Limited and Procurers of compensation due to change in Law impact.   |
|  | 8.  | 01/MP/2017                                  | GMRKEL     | Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the |

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|  |     |   |       | Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.  |
|  | 9.  | 131/MP/2016                               | GKEL  | Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive Bidding (Competitive Bidding Guidelines ) and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies for compensation due to Change in Law. |
|  | 10. | 62/MP/2017                                | PGTL  | Petition for adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited ( a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited ) and for grant of transmission licence and other related matters) Regulations,2009 with respect to transmission license to Powergrid N M Transmission Limited.  |
|  | 11. | 92/MP/2017                                | PGCIL | Petition for Signing of Long Term Access Agreement for Transmission System for evacuation of power from Unchahar TPS of NTPC   |
|  | 12. | 18/MP/2017<br>along with<br>I.A.No.6/2017 | BALCO | Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents  |

**Note:-** There may be changes in the cause list. All concerned are requested to consult the weekly cause list which shall be issued separately.

(T. D. PANT)  
Deputy Chief (Legal)  
30.8.2017